As introduced in Lok Sabha

Bill No. 200 of 2019

THE CONSTITUTION (AMENDMENT) BILL, 2019

By

SHRI GOPAL CHINAYYA SHETTY, M.P.

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BILL

further to amend the Constitution of India.

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:----

1. This Act may be called the Constitution (Amendment) Act, 2019.

Short title.

article 10.

2. In article 10 of the Constitution, the following proviso shall be inserted Amendment of 5 namely:-

"Provided that a person found guilty by a court of law of indulging in activities posing threat to security and integrity of the country shall cease to be a citizen with immediate effect."

STATEMENT OF OBJECTS AND REASONS

Article 10 of the Constitution provides for continuance of the rights of citizenship subject to the provisions of any law that may be made by Parliament. It has been observed that persons indulging in activities posing threat to the security and integrity of the country continue to enjoy the rights of citizenship, freedom and other facilities as conferred on them by the Constitution. Continuance of rights of citizenship, in such cases, pose a threat to the security or integrity of the nation. It is, therefore, felt that the Constitution should be amended suitably to deprive such persons of the right of citizenship.

Hence this Bill.

New Delhi; *July* 16, 2019. **GOPAL CHINAYYA SHETTY**

ANNEXURE

EXTRACT FROM THE CONSTITUTION OF INDIA

* * * * * * * * * * * * * * * 10. Every person who is or is deemed to be a citizen of India under any of the foregoing Cor								
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provisions of this Part shall, subject to the provisions of any law that may be made by the rights of Parliament, continue to be such citizen.

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Continuance of citizenship.

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further to amend the Constitution of India.

(Shri Gopal Chinayya Shetty, M.P.)

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